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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 213/2020

AIR INDIA LIMITED ..... Plaintiff

Through: Mr. Nakul Gandhi, Mr. Azeem

Samuel, Mr. Amit Mishra, Mr. Akhil

Kulshrestha, Advs.

versus

ETHIOPIAN AIRLINES & ORS.

Through: Mr. Dheeraj K. Garg, Ms. Shivani

Singh, Advs. For D1 (M:

.... Defendants

9968443127)

Ms. Mansi Binjrajka, Adv. for D2 (M: 9874262674, Email:

mansi.binjrajka@keystone.law)

Mr. Anirudh Bhakrv, Mr. Ayush Puri, Mr. Sultan Haider Jafri, Advs. For D3 (M: 9811439334, Email:

officeayushpuri@gmail.com)

**CORAM:** 

## Dr. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL) $\underline{O~R~D~E~R}$

**9**/<sub>0</sub> **29.01.2024** 

List of witnesses has not been filed by the parties.

However, learned counsel for defendant no. 2 stated that they had filed the list of witnesses but same is not reflecting on record.

At joint request, let list of witnesses on behalf of both the parties along with affidavit of evidence on behalf of the plaintiff be filed within four weeks.

Put up for PE on 03.07.2024.

Dr. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL)

**JANUARY 29, 2024/sms**